

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH : JODHPUR

Date of order : 21.4.1998

O.A. No. 97/98

Vijender Kumar Mathur S/o. Shri Pitember Behari Mathur, by caste Mathur, aged about 44 years, resident of Quarter No. 21, Sector-9, near Petrol Depot, Hanumangarh Junction - Permanent employee as a Call Boy and now working as Telephone Clerk at Hanumangarh Junction.

... Applicant.

v e r s u s

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. Senior Section Engineer (Loco), Northern Railway, Hanumangarh Junction.
3. Divisional Mechanical Engineer, Northern Railway, Bikaner.

... Respondents.

Mr. Y.K. Sharma, Counsel for the applicant.

None present for the respondents.

CORAM:

Hon'ble Mr. Gopal Krishna, Vice Chairman.

Hon'ble Mr. Gopal Singh, Administrative Member.

O R D E R

(Per Hon'ble Mr. Gopal Krishna)

Applicant, Vijender Kumar Mathur, in this application under Section 19 of the Administrative Tribunals Act, 1985, has prayed for a direction to the respondents to consider the regularisation of his services on the post of Telephone Clerk in the grade of Rs. 950-1500 (RPS).

2. We have heard the learned counsel for the applicant.

3. Applicant's case is that he was initially engaged as a casual labour. He was screened for absorption and he was absorbed as a Call Boy in the grade of Rs. 750-940 on 4.7.1978. The contention of the applicant is that his services are being utilised as a Telephone Clerk in the office of the respondent No. 2 with effect from 4.7.1978. The learned counsel for the applicant has ~~Call Boy~~ drawn our attention to a representation made by the applicant to the

respondent No. 3 vide Annexure A/1 dated 12.2.1997 and has stated that the same is pending consideration.

4. In the circumstances, we dispose of the present application at the stage of admission with a direction to the respondent No. 3 to decide the applicant's representation at Annexure A/1 dated 12.2.1997 within a period of three months from the date of receipt of a copy of this order. Let a copy of the O.A. and the annexures thereto be sent to the respondent No. 3 alongwith a copy of this order. If the applicant is aggrieved by any decision taken by the respondents, he may file a fresh O.A. No order as to costs.

Gopal Singh

(GOPAL SINGH)

Adm. Member

Gopal Krishna

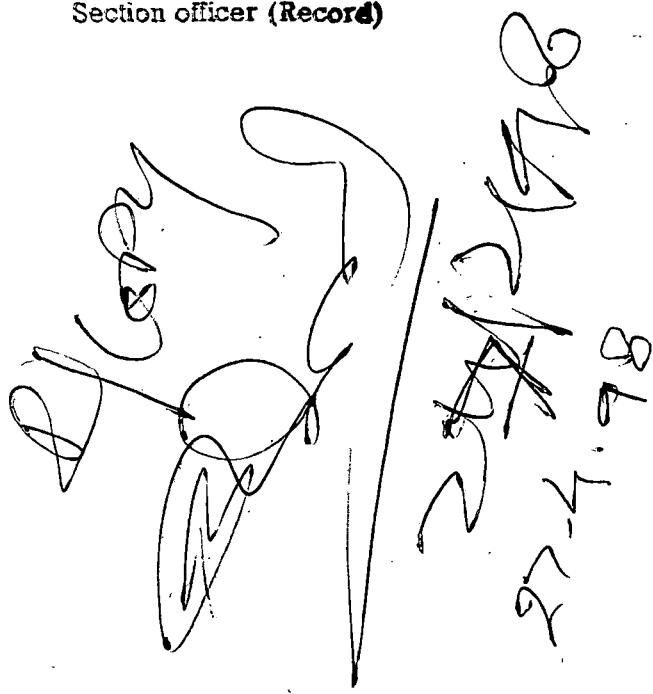
(GOPAL KRISHNA)

Vice Chairman

cvr.

Part II and III destroyed
in my presence on 29/4/2004
under the supervision of
section officer (1) as per
order dated 29/4/2004.

Section officer (Record)


29/4/98

A.D. 2
attacked to
third set

OA & Annexure
already sent
on 6/4/98 R/1, to 1/3
vide No 713 to 715
dt 6/4/98

Copy of order
sent to R/1, to 3
by Read AD
vide No 1686/170
dt 20/4/98
m
29/4/98